

(ग) क्या यह सच है कि इस बारे में घोषित नीति कि वहाँ पर सेवा में स्थानीय लोगों को प्राथमिकता दी जाये, के बावजूद वहाँ पर अधिकारी के एक पद पर भी बिहार के व्यक्तियों को नियुक्त नहीं किया गया ; और

(घ) यदि हाँ, तो उसके क्या कारण है ?

पेट्रोलियम तथा रसायन और खान तथा धातु मंत्रालय में राज्य मंत्री (श्री नीतिराज सिंह चौधरी) : (क) पाइराइट्स, फास्फेट्स एण्ड केमिकल्स लिमिटेड की अमभौर स्थित पाइराइट्स खनन प्रायोजना में मासिक दर पर कार्य करने वाले कर्मचारियों की कुल संख्या 371 है और इन से 257 को दीर्घावधि आधार पर आमेलित कर लिया गया है। दैनिक दर पर कार्य करने वाले कर्मचारियों की कुल संख्या 1805 है, स्थायी आदेशों के अनुसार जो सभी स्थायी हैं।

(ख) केन्द्रीय सरकार की श्रेणी एक के तत्समान 24 तथा श्रेणी दो के तत्समान 5 अधिकारी उस प्रायोजना में हैं।

(ग) जी नहीं। श्रेणी एक के तत्समान नौ तथा श्रेणी दो के तत्समान 11 अधिकारी बिहार से हैं।

(घ) प्रश्न नहीं उठता।

12.02. hrs.

STATEMENT CORRECTING ANSWER TO UNSTARRED QUESTION No. 59, DATED 27th JULY, 1970, RE-ARREARS OF INCOME-TAX AGAINST SHRI HARIDAS MUNDHRA AND HIS CONCERNS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : The reply to parts (a) and (b) of the Unstarred Question No. 59 in the Lok Sabha on 27th July, 1970 was given in the negative. This was on the ground that the amount of Rs. 4,79,35,000 referred to in part (a) of the Question was the arrears of income-tax outstanding against Shri Haridas Mundra (Individual) and certain companies which are believed to be connected with Shri Haridas Mundhra and other concerns which as far as known to the Income-tax Department, are not connected with Shri Haridas Mundhra where as the amount of Rs. 1.97 crores only represented the arrears of tax outstanding against Shri Haridas Mundra (Individual). It is therefore felt that replies to parts (a) and (b) of the question as given by me require certain clarifications which are given as under :—

Presumably, the figure of Rs. 4,79,35,000 mentioned in part (a) of the question refers to the arrears of tax on 31st March, 1968 outstanding against Shri Haridas Mundhra, certain companies which are believed to be connected with Shri Haridas Mundhra and other concern (s) which as far as known to the Income-tax Department, are not connected with Shri Mundhra but were being assessed to tax by the Income-tax Officer, A-Ward, Hundi Circle, Calcutta. The details of these arrears are as under :—

Name	(In lakhs of Rupees) Arrears as on 31.3.1968	
1	2	
1. Shri Gopaldas Mundhra	...	29.91
2. Brahmaputra Tea Co. Ltd.	...	4.99
3. Brahmaputra Tea Co. Ltd, (in liquidation)	...	17.58
4. Shri Tulsidas Mundra	...	6.48
5. S. B. Exports Imports Co. Ltd.	...	7.48
6. Manmohan Corporation Ltd.	...	18.01

1	2
7. S. B. Gowaldas Mundra	... 25.06
8. Osler Electric Lamp Mfg. Co, Ltd.	... 20 18
9. F & C Osler India Ltd.	... 35.30
10. S. B. Industrial Development	... 72.30
11. Rajendra Ltd.	... 1.68
	238.97
12. Haridas Mundhra	240.38
Total	479.35

Apart from the arrears of Rs. 2,40,38,000 (referred to earlier), which were outstanding against Shri Mundhra (Individual) as on 31st March, 1968 for a period of over 2 years and 3 month there were other arrears to the tune of Rs. 19,43,000 which were outstanding against him for smaller periods. Thus the total arrears against Shri Mundra (Individual) as on 31st March, 1968 came to Rs. 2,59,81,000. As against this the arrears outstanding against him as on 31st March, 1969 came to Rs. 1,97,27,000. The Difference between the figures of arrears as on 31st March, 1968 and 31st March, 1969 was on account of cancellation of certain demands and creation of certain new demands.

12 hrs.

SHRI R.K. AMIN (Dhandhuka) : May I request the Home Minister to make a statement on the murder of Sardar Basant Singh ? Sir, will you kindly ask the Home Minister to make a statement on the murder of Sardar Basant Singh ? It is a very serious matter. Reports of anonymous telephone calls have been received in the P.T.I. office, where four people's lives have been threatened. There has been in Punjab and elsewhere a series of political murders. Probably, there is an organised gang. Will you ask the Home Minister to make a statement ?

DR. RAM SUBHAG SINGH (Buxar) : Sardar Basant Singh was killed in broad daylight and in the most unfortunate manner. We send our sympathies to the members of the bereaved family. I would make a request to you to compel the Home Minister to make a statement in this regard and also in regard to the murders that have been committed in this fashion in other parts of the country.

SHRI SHRI CHAND GOYAL (Chandigarh) : We are also equally concerned with brutal murder of Sardar Basant Singh because the circumstances of his death.....

SHRI BAL RAJ MADHOK (South Delhi) : May I say a word ?.....

SHRI SHRI CHAND GOYAL : It is a Punjab affair : so, I shall just take half a minute. There has been a failure of the Punjab Government to maintain law and order to such an extent that in broad daylight these murders are taking place in a brutal manner, and Government are not moving at all in this matter. Something must be done, and the Punjab Government must be forced to resign and it must be taken over by the Central Government.

SHRI S. KUNDU (Balasore) : I had written to you already. You are aware that a hon. Members of this House, Shri Nath Pai has been arrested in Bombay, Shri Madhu Limaye and many others have also been arrested. They have been arrested. Shri Madhu Limaye was arrested while he was on his way to address a meeting. Shri Nath Pai was going to the Raj Bhavan to persuade the Government to give away their lands for the poor people and landless but he was apprehended. Yesterday a batch of young men with two ladies staged a demonstration before the Prime Minister's house. The two ladies were Shrimati Kamla Sinha and Shrimati Paliwal. They were lifted away from the rest of the crowd. There was no trace about their whereabouts. After one hour, those people were told that the ladies had been arrested.

[Shri S. Kundu]

This is the sort of humiliating thing that has been going on. Two MPs were pushed back. There was an order not to arrest MPs. Now can you distinguish between an MP and another citizens? If it is a crime, it will apply to both. There was no 144 in force before the Prime Minister's house. The delegation was marching with a memorandum regarding the unemployment situation and was present it to the Prime Minister. Meanwhile all these things happened.

DR. RAM SUBHAG SINGH : In both the States where the MPs have been arrested, the party in power is the ruling party here. Under what charges they have been arrested should be communicated to this House.

SHRI S. KUNDU : Let the Minister make a statement on this very important issue. It has come out in the press. I would request you to have all these persons who have been illegally detained released.

SHRI H. N. MUKERJEE (Calcutta-North-East) : I would not have got up at this stage, but since you have virtually given permission for members to speak even before the calling attention notice is disposed of.....

MR. SPEAKER : I am surprised myself about it.

SHRI H.N. MUKERJEE : This has happened several times before also. Since you have permitted some discussion, I would say that the arrest of members of this House like Shri Nath Pai, Shri Madhu Limaye, Shri Bhogendra Jha and so many others and so many events happening on account of the movement for restoration of land to the peasant, on account of this a situation has been created in different parts of the country. Thousands of people have been arrested—I think the total would come to about 6,000 all over India. That being so—I think the relevant documents are with your Secretariat—we have asked for some sort of discussion. I would not have asked this at this point of time, but since you have allowed some members to speak, I mention it.

MR. SPEAKER : It would have been much better if this had started after the call attention was disposed of. Normally, we take the call attention first after questions.

SHRI BALRAJ MADHOK : I want to make a submission about the arrest of the members. We also want that members should not be arrested like this, but we want to have one thing clarified, whether this House wants to give its approval to forcible land grabbing and allow some people to take the law into their own hands (*Interruptions*). Once we allow it, the rule of law ceases and there will be anarchy reigning in the country. If we allow it, we will be encouraging anarchy in this country (*Interruptions*).

SHRI SHEO NARAIN (Basti) : Are we going to tolerate this kind of thing that is going on in the country (*Interruptions*).

SHRIMATI TARKESHWARI SINHA (Barh) : This is the beginning of civil war. Is this to be tolerated? The entire law and order has broken down (*Interruptions*), I had given notice of a call attention... (*Interruptions*).

MR. SPEAKER : Shri Samar Guha.

12.11 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DELAY IN PAYMENT OF SALARIES TO TEACHERS IN WEST BENGAL

SHRI SAMAR GUHA (Contai) : I call the attention of the Minister of Education to the following matter of urgent public importance and request that he may make a statement thereon :

Reported delay in payment of salaries to the University and college teachers in West Bengal and their demand for fulfilment of Government's assurances regarding their pay scales.

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V.)